

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 3827/2002

(From the judgement and order dated 10/05/2002 in CRLR 100/00
of The HIGH COURT OF H.P AT SHIMLA)

RAVINER SINGH

Petitioner (s)

VERSUS

STATE OF HIMACHAL PRADESH

Respondent (s)

(With Appln(s). for suspension of sentence and bail)

Date : 25/11/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s)

Mr. J.S. Attri,Adv.

For Respondent (s)

Ms. Meenakshi Arora,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

On request of learned counsel for the respondent, the
case is adjourned for four weeks.

.SP1

(S. Thapar)
PS to Registrar

(V.P. Tyagi)
Court Master